

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 4492
TO BE ANSWERED ON 22.03.2018

UNSPENT DISTRICT MINERAL FUND

4492. SHRI NAGENDRA KUMAR PRADHAN:

Will the Minister of MINES be pleased to state:

- (a) whether it has come to the notice of the Government that the District Mineral Fund of different districts of the country is not being spent due to the existing rules;
- (b) if so, the quantum of funds which remained unspent during the last three years, State-wise and the modalities to be framed for spending the same;
- (c) whether certain suggestions have been made by the Public Representatives (MPs) to the Government in this regard and if so, the details thereof and the action taken/to be taken thereon; and
- (d) whether Public Representative (MP) of the concerned area is to be considered for the chairmanship and collector to be the member secretary of the said fund and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) to (c): 1. The Mines and Minerals (Development and Regulation) Act, 1957, under section 9B, prescribes the establishment of District Mineral Foundation (DMFs) in any district affected by mining related operations, the object of which shall be to work for the interest and benefit of persons, and areas affected by mining related operations . Further, the Central Government has issued directions to the State Governments to incorporate the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) into the rules framed by them for the DMFs.

2. The contribution to DMF is directly paid by the holders of the mining leases into the DMF account of that district. DMFs have been established in 337 districts of twelve major mineral producing states viz Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Maharashtra, Madhya Pradesh, Odisha, Rajasthan, Telangana and Tamil Nadu. The details of collection and utilisation of DMF funds are not maintained centrally. They are maintained at the district level and

mandated to be provided by the State Government on the website of the respective DMFs. However, as per the information provided by the State Governments, a statement of establishment of DMFs, funds collection and project sanctioned amount in 12 major minerals rich States as on 31.01.2018 is given below :

| Statement of establishment of DMFs ,Collection and Project Sanctioned Amount under PMKKKY of the 12 Major Mineral Producing States as per information provided by the respective State Governments (till 31.01.2018) | | | | | |
|--|----------------|--|---|--|---|
| Sl. No | State | Number of districts in which DMF has been set up | Funds collected under DMFs (in Rs. Crore) | Project Sanctioned Amount (in Rs. Crore) | Total Number of projects/schemes sanctioned |
| 1 | Andhra Pradesh | 13 | 397 | 397 | 3700 |
| 2 | Chattisgarh | 27 | 2557 | 2795 | 25905 |
| 3 | Goa | 2 | 154 | 00 | 00 |
| 4 | Gujarat | 32 | 301 | 148 | 2873 |
| 5 | Jharkhand | 24 | 2508 | 1727 | 1123 |
| 6 | Karnataka | 30 | 835 | 353 | 5896 |
| 7 | Maharashtra | 35 | 581 | 172 | 808 |
| 8 | Madhya Pradesh | 51 | 1564 | 1473 | 4193 |
| 9 | Odisha | 30 | 4047 | 2311 | 10142 |
| 10 | Rajasthan | 33 | 2110 | 903 | 4849 |
| 11. | Telangana | 30 | 1394 | 28 | 219 |
| 12. | Tamilnadu | 30 | 202 | 00 | 00 |
| Total | | 337 | 16650 | 10307 | 59708 |

(d). As per sub-section (3) of section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, the composition and functions of the DMF and rules in this regard is to be prescribed by the State Governments.
